

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

STARRED QUESTION NO.258

TO BE ANSWERED ON 4th JANUARY, 2018

WATER TRANSPORT

*258. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to develop water transport to run water trains and small boats in and around the Krishna river, near capital Amaravati in Andhra Pradesh on the lines of Amsterdam city, if so, the details and the progress made thereof;
- (b) the role of the Government along with funding in this regard;
- (c) whether the Government is also studying the climatic conditions of Amsterdam, Venice, Britain canal system before planning water transport in Amaravati, Andhra Pradesh and if so, the details and the progress made thereof;
- (d) whether the Government also proposes to run boat-cum-bus service from Pavitra Sangamam through ferry ghat and from Ibrahimpattam to Velgapudi and if so, the details and the progress made thereof; and
- (e) whether there are complaints from the tourists that there are no fixed rates for water sports activities and they are being charged high rates arbitrarily violating all the rules and as per the demand of the tourists, they are not being provided with life jackets risking their lives into danger, if so, the details thereof and the reasons therefor along with the action taken against errant tourist operators and their management?

ANSWER

MINISTER OF SHIPPING
(SHRI NITIN GADKARI)

(a)to(e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.258 for 04.01.2018 raised by Shri Konakalla Narayana Rao, M.P. on "Water Transport"

(a)&(b): Inland Waterways Authority of India (IWAI) has commenced works at a cost of Rs. 96 crore to develop shipping and navigation on National Waterway-4 in the stretch between Vijaywada to Muktiyala along Amrawati on river Krishna.

(c): No, Madam.

(d)&(e): Operation of boat-cum-bus services, tourism and related activities are normally administered by the State Governments and are not in the purview of IWAI. Various aspects of safety measures pertaining to mechanized vessels in the inland waterways are provided in the Inland Vessels Act, 1917 which are to be implemented by the respective State Governments. The National Disaster Management Authority has also recently circulated detailed guidelines on Boat Safety (for both mechanized and non mechanized boats) to the respective State Governments, including the Government of Andhra Pradesh.
